

(Shri S.M. Bhattam)

(Interruption). You have asked your question. Now I am replying and you don't allow me to reply... (Interruption).

SHRI S.M. BHATTAM : The point is about the closure of the Camper school. That is the point which was raised.

SHRI B.R. BHAGAT : Our persuasion has brought some results in USA and U.K. and even in Canada. There the governments' attitude has changed. They are taking measures. As you have mentioned yourself, some extremists have been deported from Canada. This is one strong step that they have taken. The State and Federal laws are being amended to discourage Camper like schools. One immediate thing they have done is that any school which is giving training in arms and if there is a foreign national as a trainee, in that case the School has to take permission of the State Government. Therefore, we do not expect that there will be any more Camper schools. With this step we hope that no such thing will happen. Moreover, the Senate is also going into this question and when the new legislation comes, this activity will be stopped.

12.51 hrs

RE : SICK INDUSTRIAL COMPANIES  
(SPECIAL PROVISIONS) BILL, 1985

[English]

MR. DEPUTY-SPEAKER : I would like to inform the House that on 25th November, 1985, the debate on the Sick Industrial Companies (Special Provisions) Bill, 1985 was adjourned to 2nd December, 1985. In the sitting of the Business Advisory Committee held on 26th November, 1985 some Members requested that the further consideration of the Bill might be taken up after 4th December, 1985.

If the House agrees, the further consideration of the Bill might be put down after 4th December, 1985.

DR. DATTA SAMANT (Bombay South Central). Last Monday, when I was to talk you said that it will be discussed on 2nd itself. We have given a lot of amendments to this Bill. Hundreds of factories are closed and this Bill itself has come late. You are delaying this. This shows the attitude of the Government.

MR. DEPUTY-SPEAKER : No, we are not delaying it. We are going to take it. But because this is the advice of the Business Advisory Committee, therefore, let them take some other date and fix it. Definitely it is going to come. We are not postponing it.

I hope the House agrees on this.

SEVERAL HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : Now, we take up item No. 9(b) i.e. Matters Under Rule 377.

12.52 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to issue notification regarding application of Hindu Succession Act, 1956 to Scheduled Tribes.

SHRI JUJHAR SINGH (Jhalawar) : Mr Deputy Speaker, Sir, in the case of people covered under the Hindu Succession Act, 1956, the sons, daughters, widows and mothers of the deceased are all equally considered first degree successor but the framers of this law have provided in sub-section (2) of section 2 of the Act that in the case of persons belonging to the Scheduled Tribes the Act will be enforceable only when the Central Government issues a notification to this effect.

It is an unfortunate fact that since 1956, when the Act was enforced, the Central Government have not issued to date any such notification regarding the members of the Scheduled Tribes living in Rajasthan. The Rajasthan Government has also made not any endeavour to get such notification issued. Consequently, the